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IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
CUTTACK BENCH: CUTTACK

ORIGINAL APPLICATION NO: 32 OF 1994

DATE OF DECISION: JANUARY 28, 1994

Mahendra Kumar Dhal

...

Applicant

Versus

Union of India & Others

...

Respondents

(FOR INSTRUCTIONS)

1. Whether it be referred to the reporters or not?
2. Whether it be circulated to all the Benches of the Central Administrative Tribunals or not?

1.3.1.1
(H. RAJENDRA PRASAD)
MEMBER (ADMINISTRATIVE)
28 JAN 94

K.P. Acharya
(K.P. ACHARYA)
VICE-CHAIRMAN

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CENTRAL ADMINISTRATIVE TRIBUNAL
CUTTACK BENCH: CUTTACK

Original Application No. 32 of 1994

Date of decision: January 28, 1994

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|-------------------------|--------|--|
| Mahendra Kumar Dhal | ... | Applicant |
| Union of India & Others | Versus | Respondents |
| For the Applicant | ... | M/s Deepak Misra, R.N.Naik, A.Deo, B.S.Tripathy, P.Panda, D.K.Sahu, Advocates. |
| For the Respondents | ... | Mr. Ashok Misra, Senior Standing Counsel (Central). |

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CORAM:

THE HONOURABLE MR. K.P. ACHARYA, VICE CHAIRMAN
&
THE HONOURABLE MR. H. RAJENDRA PRASAD, MEMBER (ADMN.)

.....

ORDER

K.P. ACHARYA, V.C.

In this application under section 19 of the Administrative Tribunals Act, 1985, the petitioner prays for a direction to be issued to the Opposite Parties to give the applicant an appointment in the post of Extra Departmental Branch Post Master in Palikiri Branch Post Office under the Dhamanagar Police Station.

2. ~~Shorn of unnecessary details~~ it would suffice to say that the petitioner had been working as Extra



Departmental Branch Postmaster in Manjuri Branch Post Office under the Bhadrak Postal Division in different spells for about eight years in the place of one Shri Ananta Kishore Naik. Due to reinstatement of Ananta Kishore, consequently, the petitioner has been dislodged from the service. It was told to us that there is a vacancy in Palikiri Branch Post Office. It was further told to us that the Opposite Parties have been restrained from filling up the post of E.D.B.P.M., Palikiri Branch Post Office. Whenever, the stay order, if any stands vacated, the case of the petitioner be considered alongwith others for appointment to the post of E.D.B.P.M. of the said post office. The competent authority may await further orders regarding vacation of stay order and thereafter necessary steps be taken. The experience gained by the petitioner should be taken into consideration.

3. Thus, the application is accordingly disposed of after hearing learned counsel for the petitioner Mr. B. S. Tripathy and Mr. Ashok Misra learned Senior Standing Counsel (Central). No costs.

4.28/1/94
MEMBER (ADMINISTRATIVE)
28 JAN 94

Central Admn. Tribunal,
Cuttack Bench/K. Mohanty/
28th January, 1994.

28/1/94
VICE-CHAIRMAN

